



# I. ABOUT THE BLOG





The NLIU Blog of Law & Gender Justice is an academic initiative of the Gender Justice Cell (GJC) at NLIU Bhopal, dedicated to providing a dynamic platform for exploring the intricate relationship between Law and Gender studies. Our blog serves as a crucial intersection where legal scholarship meets gender discourse, contributing to the broader effort of addressing contemporary challenges in gender justice and equality.

Established with the vision of fostering academic dialogue and research, we aim to develop accessible understanding of gender-related legal issues through various perspectives. The blog creates a space where the complexities of gender studies, encompassing individuals rights and perspectives – are examined through a legal lens.

We warmly welcome contributions from scholars, practitioners, students, and advocates who share our vision of a more equitable legal system. By bringing together diverse perspectives and insights, we aim to create meaningful discussions that challenge traditional legal paradigms and promote gender-sensitive approaches to law. We invite you to explore our published works and consider adding your voice to this important conversation, helping us build a more inclusive and just legal discourse.







# A. General Requirements

#### **SUBMISSION PROCESS**

- Submissions must be made in .doc or .docx format only with the file name as the title of the blog. PDFs will not be accepted.
- Submissions are accepted on a rolling basis throughout the year. Coauthorship is permitted up to 2 authors.
- The authors must submit a declaration in their mail that the piece submitted is original & not plagiarized from any other sources, and all the references are made therein, according to the relevant guidelines.
- Submission are to be made at genderjusticecellnliu@gmail.com







### **Manuscript Guidelines**

- Manuscript should be in British English on A4 sized paper in MS Word and should range between 800-1500 words in length. Submissions falling below or beyond this range will be considered, depending upon the editor's discretion.
- Submission should deal with relevant and contemporary legal and policy issues under the broad theme of Gender Justice. Submissions should strictly focus on the legal and critical analysis of the covered topics. They must be error-free, with proper attention to grammar, spelling, and punctuation.
- Only original content will be accepted. The use of AI tools is strictly prohibited, and such submissions will be outrightly rejected.
- Paraphrasing or directly using content without proper citation of sources will be considered plagiarism. Plagiarism up to 15% is accepted in the submission; however, any instance of plagiarism found in the conclusion will result in immediate rejection.







# B. STYLE AND FOOTNOTE

### **Formatting Guidelines**

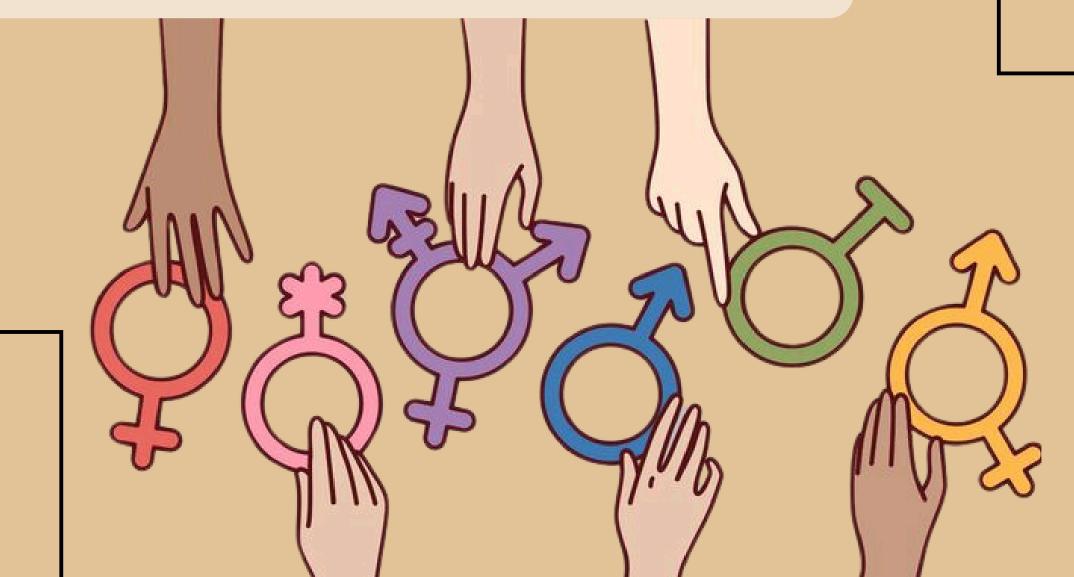
- The Title of the manuscript must be Times New Roman-14 points; 1.5 line spacing; Bold, All Caps and Centre Aligned.
- The Main Body of the manuscript must be Times New Roman-12 points; 1.15 line spacing; Justified; and 1-inch margins on all sides.
- The manuscript, if sectioned across various headings need to adhere to this given formatting:
  - Heading Level 1: Times New Roman-12 points; 1.5 line spacing; Bold,
     Capitalize each word and Small Caps; Centre Aligned and
     Numbering should be: I, II, III,...
  - Heading Level 2: Times New Roman-12 points; 1.5 line spacing;
     Italics, Sentence case, Centre Aligned and Numbering should be: A,
     B, C, ...
  - **Heading Level 3**: Times New Roman-12 points; 1.5 line spacing; Italics and Underlined, Sentence case, Left Aligned and Numbering should be: a), b), c), ...
  - Heading Level 4: Times New Roman-12 points; 1.5 line spacing;
    Italics, Sentence case, Left Aligned and Numbering should be: i, ii, iii, ...





### **Referencing Requirements**

- The Footnotes should be Times New Roman-10 points; 1.0 line spacing and Justified.
- References should be only in the form of hyperlinks to relevant legal sources and reference made, including any judgments, laws, treaties or other legal texts which are mentioned.
- References in End notes must be used only for offline sources and must comply with OSCOLA 4th edition.









- The Gender Justice Cell will hold the moral rights and copyright over the manuscripts published in the GJC Blog.
- Submissions not in conformity with given guidelines may be rejected at the sole discretion of the Editorial Board of the GJC.
- The Editorial Board reserves the right to edit and change your manuscript content for the original edition and or any subsequent revision.
- It is the responsibility of the author(s) to ensure that the manuscript does not infringe copyright and due credits are given to all the contributors.
- The Editorial Board may, at its absolute discretion, waive any of the above rules or amend the process. In the event of any dispute or ambiguity, the decision of the Editorial Board shall be final and binding.



## III. EVALUATION PROCESS



#### 1. Technical Review:

The manuscript will be evaluated for plagiarism, AI usage, language, and compliance with formatting guidelines.

#### 2. Content Review:

The manuscript will be evaluated for contemporariness, relevance, subject matter proficiency and novelty. It will be sent to authors for incorporating necessary changes.

#### 3. Final Stage Review:

The manuscript will be reviewed for overall compliance with editorial standards.



## **OUR TEAM**







### **CONVENORS**

Sakshi Sharma

Nitesh Shukla



#### **BLOG TEAM**

Tanishk Bhawsar

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## **CONTACT US**



For any query, feel free to drop us a mail at **genderjusticecellnliu@gmail.com**, contact the following (WhatsApp Only):

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